



2026:DHC:7387



\$~10 & 11

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010344772018
+ OMP (ENF.) (COMM.) 24/2018 & I.A. 1834/2018
NETHERLANDS INDIA COMMUNICATIONS
ENTERPRISES LTD.Decree Holder
Through: Mr. D. Moitra, Adv.

versus

UNION OF INDIA & ANR.Judgement Debtors
Through: Mr. Ruchir Mishra, Mr. Sanjiv
Kumar Saxena, Mr. Mukesh
Kumar Tiwari, Ms. Reba Jena
Mishra and Ms. Poonam
Shukla, Advs.

11.

CNR No. DLHC010344882018
+ OMP (ENF.) (COMM.) 27/2018 & I.A. 2002/2018
NETHERLANDS INDIA COMMUNICATIONS
ENTERPRISES LTD.Decree Holder
Through: Mr. D. Moitra, Adv.

versus

UNION OF INDIA & ANR.Judgement Debtors
Through: Mr. Ruchir Mishra, Mr. Sanjiv
Kumar Saxena, Mr. Mukesh
Kumar Tiwari, Ms. Reba Jena
Mishra and Ms. Poonam
Shukla, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **01.09.2026**

1. At the outset, learned Counsel for the Netherlands India Communications Enterprises Ltd. seeks leave to withdraw the present petition with liberty to file it again as and when the situation arises.



2026:DHC:7387



2. Leave and liberty is granted as aforesaid.
3. In view of the above, the present petitions are dismissed as withdrawn.
4. Pending application(s), if any, also stand dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 1, 2026/ss